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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-01/2307/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Paban Chandra Kalita,
District & Sessions Judge,
Dhubri.

Dated Guwahati, the 26th March, 2025

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.DJ.XII-1/2025/1564/E, dated 13.03.2025

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail HTC for the block period of 2025-2027 for travelling from Dhubri to your home town, Pathsala, Bajali and return w.e.f. the evening of 21.03.2025 till the morning 24.03.2025 along with your wife Smti. Bhanita Kalita, Son, Shri Mrigank Kalita, and daughter Smti. Bhabana Kalita by the shortest possible route. You have also been allowed to avail Station Leave during that period.

Further, you have been permitted to use your official vehicle for the said journey.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/2308-2310/2025/A. Dated 26th March, 2025

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CR
26/3/2025
REGISTRAR (VIGILANCE)

26/03/25